

Annexure - 4													
Name of Corporate debtor		S&S INDUSTRIES AND ENTERPRISES LIMITED			Date of Commencement of Liquidation			09.04.2021		List of Stakeholders as on		15.07.2023	
List of Operational Creditors (Employees)													
Sl No	Name of Authorized Representative, if any	Name of the Employee	Details of Claim Received			Details of Claim Admitted			Amount of Contingent Claim	Amount of any mutual dues that may be setoff	Amount of claim rejected	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Total Amount amount of claim admitted	Amount of claim for the period of twelve months preceding the liquidation commencement date	Nature of claim	% share in total amount of claims admitted					
1		N.Kannan	15.04.2021	12,38,711.00	12,38,711.00	Nil	Gratuity Claim	43.87%	Nil	Nil	Nil	1) Verified with the books of accounts and other supporting documents 2) Your claim is categorized as Employee. 3) The claim is admitted in full for Rs.12,38,711/- under section 53(1)(f)	
2		V.S.Narayanan	06.05.2021	10,20,000.00	10,20,000.00	Nil	Gratuity Claim	36.13%	Nil	Nil	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) The salary of the employee is not approved as CRP expensers by the CoC. Hence, the claim is admitted in full for Rs.10,20,000/- under section 53(1)(f)	
3		K.S.Jayakumar	07.05.2021	1,39,200.00	1,39,200.00	Nil	Gratuity Claim	4.93%	Nil	Nil	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Hence, the claim is admitted in full for Rs.1,39,200/- under section 36(4)(a)(iii) and will be paid in priority.	
4		J.Murali	09.05.2021	70,000.00	70,000.00	Nil	Gratuity Claim	2.48%	Nil	Nil	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Hence, the claim is admitted in full for Rs. 70,000/- under section 36(4)(a)(iii) and will be paid in priority.	
5		B.P Ramakrishnan	02.07.2021	56,31,254.00	5,423.00	Nil	Gratuity Claim	0.19%	56,25,831.00	Nil	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Employee category 3) Gratuity claim from 01/09/1995 to 20/12/2000 is admitted for Rs.5,423/- under section 36(4)(a)(iii) and Balance Rs. 56,25,831/- is kept in pending for High Court Order.	
6		C.Sridhar	13.01.2023	22,39,952.00	50,000.00	Nil	Wages	1.77%	Nil	Nil	21,89,952.00	Nil	1) As per labour court, Chennai order vide No: LD.No.564/2001, your claim admitted under employee category. 2) Your Claim has been admitted for Rs. 50,000/- as per court order under Section 53(1)(f).
7		A.Pogazhendhi	13.01.2023	20,42,698.00	50,000.00	Nil	Wages	1.77%	Nil	Nil	19,92,698.00	Nil	1) As per labour court, Chennai order vide No: LD.No.565/2001, your claim admitted under employee category. 2) Your Claim has been admitted for Rs. 50,000/- as per court order under Section 53(1)(f).
8		R. Smpath	13.01.2023	13,62,254.00	50,000.00	Nil	Wages	1.77%	Nil	Nil	13,12,254.00	Nil	1) As per labour court, Chennai order vide No: LD.No.566/2001, your claim admitted under employee category. 2) Your Claim has been admitted for Rs. 50,000/- as per court order under Section 53(1)(f).
9		M. Shankar	13.01.2023	12,79,540.00	50,000.00	Nil	Wages	1.77%	Nil	Nil	12,29,540.00	Nil	1) As per labour court, Chennai order vide No: LD.No.729/2001, your claim admitted under employee category. 2) Your Claim has been admitted for Rs. 50,000/- as per court order under Section 53(1)(f).
10		K. S.vagnanam(late) Legal Hire 1) S. Shanmukhshmi 2) S. Ravindran	13.01.2023	12,62,503.00	50,000.00	Nil	Wages	1.77%	Nil	Nil	12,12,503.00	Nil	1) As per labour court, Chennai order vide No: LD.No.564/2001, your claim admitted under employee category. 2) Your Claim has been admitted for Rs. 50,000/- as per court order under Section 53(1)(f).
11		R. Balakrishnan	13.01.2023	17,36,837.00	50,000.00	Nil	Wages	1.77%	Nil	Nil	16,86,837.00	Nil	1) As per labour court, Chennai order vide No: LD.No.563/2001, your claim admitted under employee category. 2) Your Claim has been admitted for Rs. 50,000/- as per court order under Section 53(1)(f).
12		M. Ramamoorthy(late) Legal Hire 1) R. Elavarasi(Wife) 2) R. Kannan(Son) 3) R. Priyanka(Daughter)	13.01.2023	20,08,661.00	50,000.00	Nil	Wages	1.77%	Nil	Nil	19,58,661.00	Nil	1) As per labour court, Chennai order vide No: LD.No.566/2001, your claim admitted under employee category. 2) Your Claim has been admitted for Rs. 50,000/- as per court order under Section 53(1)(f).
TOTAL				2,00,31,610.00	28,23,334.00	-	-	100.00%	56,25,831.00	-	1,15,82,445.00		